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ITEM NO.37

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

2197/2016

(Arising out of impugned final judgment and order dated 29/05/2014
in WP No. 3424/2004 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

MAHESH CHANDRA MISHRA

Petitioner(s)

VERSUS

PRADESHIK CO-OPERATIVE DAIRY FEDERATION LTD. & ANR.Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 08/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Lalita Kohli, Adv.

Mr. Manoj Swarup, Adv.

Mr. Abhishek Swarup, Adv.

Ms. Charu Singhal, Adv.

for M/s Manoj Swarup & Co.,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner seeks three
weeks time to file affidavit.

List the matter after three weeks, as prayed
for.

(DEEPAK MANSUKHANI)

(INDU BALA KAPUR)

COURT MASTER

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